

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 85482 of 2016

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/435/15-16 dated 27.11.2015 passed by the Commissioner of Central Excise (Appeals), Nagpur)

M/s. Vishwakarma Fab & Erectors

Appellant

Plot No. 6, Gut No.35/A/1,
Ambad Link Road, Chunchale,
Ambad, Nashik

Vs.

Commissioner of C.E., Nashik-II

Respondent

Kendriya Rajaswa Bhavan,
R.G. Gadkari Chowk, Nashik 422 002.

Appearance:

None for the Appellant

Shri Prabhakar Sharma, Superintendent, Authorized Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 23.09.2022

Date of Decision: 23.09.2022

FINAL ORDER NO. A/85926/2022

PER: BENCH

Learned AR submits that the issue in this case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Form 4 has been filed.

2. Taking note of the fact that the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)